

(c) if so, details thereof together with action taken thereon?

**THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BALESHWAR RAM):** (a) The Manage-

ment of the Super Bazar is taking all possible steps to ensure its smooth working and to make available quality goods at fair prices to consumers.

(b) and (c). A statement is laid on the Table of the Sabha.

#### Statement

Suggestions received in writing	Action Taken
<p>1. Letter dated 28-10-80 from General Secretary, Residents Association R.K. Puram, Sector 1, New Delhi. :-</p> <p>Reputable goods such as 'Chavi' brand match boxes and 'Nandi' and 'Sankranti' brand agarbatties may be sold in the Super Bazar.</p>	<p>The Super Bazar examined this suggestion and was of view that from the angle of majority consumer preference, these items need not be added on to the inventory, at that stage.</p>
<p>2. Letter dated 1-10-81 from Dr. A.U. Azmi, M.P. to the Hon'ble Minister of Civil Supplies :</p> <p>'Rath' brand safety matches and 'Nandi' and 'Sankranti' brand Aggarbatties may be sold to the consumers by the Super Bazar.</p>	<p>Samples have been obtained and are being tested for quality. The result is awaited.</p>
<p>3. Letter dated 14-2-82 from Dr. A. U. Azmi, M.P. to the Prime Minister :-</p> <p>There is need for democratisation of the management of the Super Bazar.</p>	<p>Subsidiary Rules for holding a representative General body meeting of the Super Bazar are being finalised. After these are finalised, a representative General Body meeting will be held to elect 6 members for the Managing Committee. Till then the Govt. nominated 9 members on the Managing Committee are functioning.</p>

#### Immovable Property of Rajasthan State with Central Government

515. SHRI BHEEKHABHAI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that Government of India have taken away the major portion of property (immovable property—various houses of Rajasthan from the Government of Rajasthan;

(b) whether Government of Rajasthan has requested Government of

India to return all these buildings after vacation;

(c) whether Government of India are averse to the vacation of these buildings and to hand over the same;

(d) whether Government of India are not paying any rent towards the buildings occupied by them; and

(e) whether Government of India have entered into any agreement with the Government of Rajasthan, if so, when, if not, the reasons therefor?

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND WORKS AND  
HOUSING (SHRI BHISHMA NARAIN  
SINGH): (a) The undermentioned

houses of Rajasthan Government in  
Delhi are with the Central Govern-  
ment on rental basis from the dates  
shown against each:—

Name of the House

Date from which with Central  
Government

1. Bikaner House	18-7-1950
2. Udaipur House	21-1-1952
3. Jaipur House	17-4-1952

Besides the above, the property at  
No. 2 Racquet Road is under requisition  
with the Government of India  
from the 15th December 1947.

The undermentioned houses have  
been purchased by the Central Govern-  
ment at the prices and from the  
dates shown against each:—

Name of the House

Price  
(Rs. in lakhs)

Date of execution

1. Jaisalmer House	7.34	18-7-1970
2. Dholpur House	10.47	18-7-1970
3. Kotah House	10.07	18-7-1970

(b) and (c). The Government of  
Rajasthan has been requesting for re-  
lease of Bikaner House, but due to pre-  
vailing shortage of office accommoda-  
tion for the Central Government offices  
in Delhi/New Delhi, it has not so far  
been possible to release this House to  
the State Government. The State  
Government has been requested to  
allow the Central Government to con-  
tinue to utilise this House for some  
time more.

(d) The Government of India are  
paying rent in respect of Bikaner  
House & Jaipur House, Udaipur Hou-  
se is with the Delhi Administra-  
tion since 28-5-65. Rent in respect of  
this house was paid upto February,  
1968 end payment of the same has  
been stopped by the Delhi Adminis-  
tration from March, 1968 onwards.

The rent payable to the State Govern-  
ment is adjustable by the Delhi Ad-  
ministration against the expenditure  
incurred by them on carrying out  
repairs to this building. This is be-  
cause the Rajasthan Government  
failed to undertake repairs to the said  
building.

As regards No. 2, Racquet Road,  
the ownership of the property is  
under dispute in the High Court of  
Delhi. As soon the ownership of the  
property is decided, the compensation  
will be paid accordingly.

(e) The three properties mentioned  
at (a) above were taken on rental  
basis on the terms and conditions mu-  
tually agreed upon by the Government  
of Rajasthan with the Central Govern-  
ment in a meeting held on 9-1-1963 in  
the then Ministry of States.